

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

C.P. (IB)/582(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
RAMLAKHAN CHAMAN YADAV

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/582(MB)2023

- 1) Mr. Abhishek Samant, Ld. Counsel for the Petitioner is present. None present for the Respondent/Personal Guarantor, when the matter is called out.
- 2) Ld. Counsel for the Petitioner submits that the Respondent/Personal Guarantor till date has not filed and placed on record Affidavit in Reply. However, this Bench on 09.05.2024 has recorded that "*Learned counsel for the Personal Guarantor has filed reply today. Registry is directed to accept hard copies of the reply*". In that view of the matter, this Bench directs the Respondent herein to serve a copy of the Reply filed by them upon the Petitioner herein.

3) Petitioner herein is directed to file and place on record Authorisation in favour of General Manager to execute further Authority.

4) Stand over to 13.08.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)